

(a) the compensation paid by the DDA to the allottees for delayed construction/allotment/possession of the flats;

(b) whether the registrants of the 1979 New Pattern Scheme are also likely to be paid compensation for the inordinate delay in the construction/allotment/possession of the flats; and

(c) if so, the quantum, rate and likely date of compensation?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) The Delhi Development Authority pays compensation to the allottees of SFS flats only for delayed construction/possession of the flats. In case of SFS flats allocations are made in advance before completion of the flats and 90 per cent of the estimated cost of the flats is demanded from the allottees in advance in four six-monthly instalments. As per terms and conditions, DDA has to complete allocated flats within a period of 2 years and 6 months and in case of failure on the part of DDA interest/compensation at 7% p.a. for the first six months beyond 2 years 6 months and thereafter @ 10% per annum is required to be paid to the allottees on the amount deposited by them.

(b) and (c). Under New Patterns Registration Scheme, 1979, cost of flats is demanded from allottees on completion of flats and the entire cost of construction/completion of the flats is invested by DDA from its own resources. There is no provision in the terms and conditions of the scheme to pay any compensation to the registrants of New Pattern Registration Scheme, 1979 who are awaiting allotment.

#### **Reconstitution of DDA**

509. SHRI MOHAMMAD ALI ASHRAF FATMI :  
SHRI RAM TAHAL CHOUDHARY :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether recently any high level meeting was held to review the functioning and re-constitution of the Delhi Development Authority; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) and (b). No Sir. This Ministry had not convened any high level meeting recently to review the working and restructuring of DDA. However, a meeting was convened by Home Minister on

5.6.1995 in which Minister of Urban Affairs and Employment, Lt. Governor, Delhi, Chief Secretary GNCTD, Special Secretary, Ministry of Home Affairs and Senior Officers of this Ministry participated. In this meeting, the issues relating to the composition, structure and mandate of Delhi Development Authority were discussed.

[Translation]

#### **Share of Small Scale Industries**

510. SHRIMATI SHEELA GAUTAM :  
SHRI RAMASHRAY PRASAD SINGH :

Will the Minister of INDUSTRY be pleased to state :

(a) whether the unit contribution of small scale industrial units in industrial development of the country has been increasing for the last several years;

(b) if so, the percentage thereof during the last three years including 1994-95;

(c) whether the capital invested in small scale industries is quite low as compared to the total investment made in the industrial sector of the country; and

(d) if not, the percentage thereof during 1992-93, 1993-94 and 1994-95 separately?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : (a) and (b). The contribution of small scale industrial units in industrial development/production of the country has been increasing for the last three years. This percentage share in 1991-92, 1992-93 and 1993-94 was 40.18, 40.58 and 40.62 respectively. The comparative figure for 1994-95 are not available.

(c) Yes, Sir.

(d) Does not arise.

[English]

#### **Setting up of Nirman Kendras**

511. SHRI R. SURENDER REDDY : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the number of Nirman Kendras presently functioning and the number of new Kendras proposed to be set up during the next three years, the details thereof State-wise;